

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI.

REGN.NO. OA 1763/89

Dated: 22.9.1989

Shri Priya Varut Dutta Applicant

Vs.

Union of India & another ----- Respondents

CORAM: HON'BLE MR. P. K. KARTHA, VICE CHAIRMAN
HON'BLE MR. P. C. JAIN, MEMBER

For the Applicant

..... Shri R.R.Rai, Proxy
Counsel for Shri Umesh
Mishra, counsel of the
Applicant.

For the Respondents

..... None.

Heard the learned proxy counsel for the
counsel of the applicant. None present for the respondents
despite service of notice on them. Learned proxy counsel
for the counsel of the applicant states that the applicant
wants to withdraw the application with liberty to file a
fresh application in accordance with law. Accordingly,
the application is dismissed as withdrawn with liberty
to the applicant to file a fresh application in accordance
with law, if so advised.

(i.e.)
(P.C.JAIN)
MEMBER
22.9.1989

Arvind
(P.K.KARTHA)
VICE CHAIRMAN
22.9.1989